

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4387
ANSWERED ON:21.08.2000
DIRECTIONS TO ASSAM GOVERNMENT
SANSUMA KHUNGGUR BWISWMUTHIARY

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Assam Government has implemented the Guidelines and Directives of his ministry regarding matters connected with (i) reforestation of the degraded forest areas inside the forestry within all the Forest Divisions in Northern Brahmaputra Valley with special mention of 'Bodoland Territory'; (ii) illegal felling of Trees, encroachment upon forest lands, and Poaching of Rhinoceroses, Tigers and elephants and other rare wild animals; (iii) protection, preservation and management of Forests; (iv) deployment of B.S.F. and other para-military forces in 'Manas National Wild Sanctuary, Rajiv Gandhi-Orang Wild Park, Kajiranga Wild Animal Park'; (v) formation of Joint Forests Management Committees both at the State and at local level involving the Tribal People; (vi) utilisation of the share amount in the Forest Divisions in the Northern Brahmaputra Valley for reforestation;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the corrective measures the Government propose to take to pressurise the Assam Government to comply with Guidelines/Directives of the concerned Ministry in related matters?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI)

(a) to (d) Guidelines for management, conservation and development of forests including National Parks, Sanctuaries, poaching, illegal fellings, Joint Forest Management and other related issues are issued from time to time to the concerned State Governments including Assam. For ensuring expeditious follow-up action by the State Government including compliance and monitoring, review meetings are taken at various levels and other administrative steps are taken from time to time.